

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

R.P. No. 50/94 in 8.A. No. 314/91.

Dt. of Decision: 7.7.94.

- 1. The Chief Commissioner of Incometax Andhra Pradesh, Hyderabad.
- 2. The Govt. of India, rep. by its Secretary Department of Personnel M/o Home Affairs, South Block, New Delhi.
- 3. The Central Board of Direct Taxes rep. by its Chairman Nor th Block, New Delhi.

.. Applicants/ Respondents.

Vs

Sri P.D.M. Prasad

Respondent/ Applicant.

Counsel for the Applicants/

Respondents.

: Mr. N.V.Ramana, Addl.CGSC.

Counsel for the Respondent/

Applicant.

: Mr. Duba Mohan Rao

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAD : VICE CHAIRMAN THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)



R.P.No.50/94 in oA 314/91

JUDGMENT

Dt: 7.7.94.

(AS PER HON BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN)

Heard Shri N.V.Ramana, learned standing counsel for the applicants and Shri Duba Mohan Rao, learned counsel for the respondent.

- 2. OA 314/91 was disposed of by the order dated 17.2.1994. It is now admitted the for both the sides that Shri S.Krishna Murthy referred to in para-5 of the order in the OA, joined on 11.2.1991 as Head Clerk on promotion and it is not on 11.9.1989 as noted in para-5 of the said order. As it is stated for the applicants of that by mistake, it was averred in the reply in the OA that Shri S.Krishna Murthy joined as Head Clerk on 11.9.1989, the same was referred to in para-5 of the order and as it is noticed on verification of the record that he actually joined on 11.2.1991 only, it had become necessary for them to come up with this Review Petition.
 - As it is admitted that it is the case of mistake in regard to the date of joining of Shri S.Krishna Murthy from which date the applicant has to be given promotion as per the order in OA 314/91 and as it is an error, the review petition has to be allowed accordingly.
 - In the result, in para 5 of the order dated

 17.2.1994 in OA 314/91, the date 11.9.1989 wherever it

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occurred had to be deleted and substituted by 11.2.1991. The Review Petition is ordered accordingly. The modified order in the OA 314/91 has to be sent to all the concerned.

(R.RANGARAJAN) MEMBER (ADMN.) (V.NEELADRI RAO) VICE CHAIRMAN

DATED: 7th July, 1994. Open court dictation.

Deputy Registrar(J)CC

vsn

To

- The Chief Commissioner of Incometax, A.P. Hyderabad.
- The Secretary, Govt.of India, Dept.of Personnel, M/o Home Affairs, South Block, New Delhi.
- The Chairman, Central Board of Direct Taxes, North Block, New Delhi.
- 4. One copy to Mr.N.V.Ramana, Addl. GSC.CAT. Hyd.
- 5. One copy to Mr. Duba Mohan Rao, Advocate, CAT. Hyd.
- 6. One copy to Library, CAT. Hyd.
- 7. One spare copy.

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